TO CONNECT STAKEHOLDERS, INCLUDING MCA, REGULATOR, IPs

Unified digital platform for insolvency on the anvil

MANU KAUSHIK
New Delhi, July 21

REDUCING BOTTLENECKS

- The integrated tech platform will have implications beyond digitisation
- Every insolvency proceeding would receive a unique iPIE identification number linked with NCLT filings

Through the platform, the government hopes to reduce administrative costs

THE INSOLVENCY FRAMEWORK is all set for its biggest tech overhaul since its inception with the Ministry of Corporate Affairs (MCA) releasing a blueprint for the Integrated Platform for Insolvency Ecosystem (iPIE).

This will be a single digital platform connecting various authorities like NCLT, NCLAT, Insolvency and Bankruptcy Board of India (IBBI), MCA, and stakeholders such as Information Utility (IU), Insolvency Professionals (IPs), lenders, valuers and bidders.

According to the ministry, this platform will replace the current fragmented workflow with an end-to-end digital process that will reduce duplication, speed up decision-making and provide a common source of truth across the insolvency ecosystem.

The MCA's consultation paper on iPIE seeks to address one of the biggest operational shortcomings of the Insolvency and Bankruptcy Code (IBC). While the law envisages time-bound resolution, the IBC ecosystem continues to function through multiple standalone portals and manual information exchange, forcing IPs to repeatedly coordinate among tribunals, regulators, creditors and other stakeholders.

This results in avoidable delays, higher compliance costs and procedural bottlenecks that have often eroded the value of stressed assets before they can be resolved.

Announced by the Finance Minister in her Budget 2024-25 speech, the integrated tech platform will have implications beyond digitisation, and MCA's paper gives the first glimpse into how the system would work. For instance, every insolvency proceeding would receive a unique iPIE identification number linked with NCLT filings. Claims, public announcements, Committee of Creditors (CoC) meetings, valuation reports, litigation, compliance filings, e-voting, virtual data rooms, auctions, distribution of proceeds and even post-resolution implementation would be managed through the same platform instead of separate systems.

Experts said that through the platform, the government hopes to reduce administrative costs, improve adherence to statutory timelines and allow IPs to focus more on value maximisation than paperwork. "The case for iPIE rests on a real structural problem: the IBC ecosystem runs on standalone systems such as NCLT e-courts, IBBI's portal, MCA-21, NeSL, where information moves through limited, largely manual channels leaving insolvency professionals to manually coordinate information across regulators, creditors and the tribunal.

In a regime whose value proposition is time-bound resolution, that fragmentation shows up directly in CIRP timelines and, ultimately, in recovery outcomes," said Nirali Mehta, partner at Mindspright Legal.

केनरा बैंक Canara Bank

H.O., 112, J. C. ROAD, BENGALURU-560 002

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

Pursuant to the SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated January 30, 2026, all shareholders are hereby informed that a special window to facilitate transfer and dematerialisation ("demat") of physical securities which were sold/ purchased prior to April 1, 2019 has been opened for a period of one year from **February 05, 2026 to February 04, 2027.**

This facility is available for transfer deeds lodged prior to April 1, 2019 and which were rejected/returned/not attended due to deficiency in the documents/process/ otherwise.

Investors may submit their request along with necessary documents till **February 04, 2027,** with the Registrar & Transfer Agent (RTA) of the Bank.

The details of RTA are as under:
KFin Technologies Limited
(Unit: Canara Bank)
Selenium Tower B, Plot 31 & 32,
Gachibowli, Financial District, Nanakramguda,
Hyderabad - 500 032 Toll Free No.: 1800-309-4001
Email: einward.ris@kfintech.com

We also request all the shareholders to update KYC details including PAN, Email ID, Address, Mobile Number and Bank Account Details with the DP (if shares are held in demat form) or with RTA (if shares are held in physical form), to ensure the ease of communication and seamless payment of dividend.

Shareholders holding shares in physical form are requested to demat their shares, by submitting share certificate to their Depository Participant (DP).

Bank had released previous newspaper advertisement on special window for Transfer and Dematerialisation of Physical Securities on **April 02, 2026 and June 09, 2026.**

Transfer and Dematerialisation of Physical Securities requests submitted after **February 04, 2027** will not be accepted by the Bank/RTA.

Place: Bengaluru
Date: 22.07.2026

SD/-
Santosh Kumar Barik
Company Secretary

NATIONAL FERTILIZERS LIMITED
(A Govt. of India Undertaking)
A-11, Sector-24, Noida-201301
Ph.: 0120-2412294/2412445, Extn.1112, Fax: 0120-2412397

E-TENDER NOTICE

Bids are invited on GeM portal for the contract "Upkeep & Maintenance of NFL Corporate Office, NFL Registered Office, NFL House and Crèche Noida" for a period of two years. GeM Tender No. GEM/2026/B/7806190 dated 18.07.2026 Last date for submission is **28.07.2026** by **20:00 (PM).** For details, visit website: **www.nationalfertilizers.com**/GeM Portal. Note: For any corrigendum /addendum kindly refer our website.

Chief Manager I/c (HR-Admin)

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process Regulations, 2017)
For the attention of the stakeholders of NAMS CHEMICALS PRIVATE LIMITED

1.	NAME OF THE CORPORATE PERSON	NAMS CHEMICALS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	30.04.1992
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATE/REGISTERED.	Registrar of Companies, Delhi-II
4.	CORPORATE IDENTITY NUMBER	U74899DL1992PTC048573
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	1308, Best Sky Tower, F-5 Netaji Subhash Place, Pitampura, Delhi-110034, India.
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	18.07.2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Gyaneshwar Sahai OS-2, II Floor, The Next Door, Sector-76, Faridabad, Haryana-121004 Email: gyaneshwar.sahai@gmail.com Mobile No. 9953541408 IBBI Registration No: IBBI/IPA-002/IP-N00130/2017-18/10546
8.	LAST DATE FOR SUBMISSION OF CLAIMS	17.08.2026

Notice is hereby given that the **NAMS Chemicals Private Limited** has commenced voluntary liquidation on 18.07.2026.

The stakeholders of **NAMS Chemicals Private Limited** are hereby called upon to submit a proof of their claims on or before 17.08.2026 to the liquidator at the address mention against item no 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 20.07.2026
Place : Faridabad

Sd/-
Gyaneshwar Sahai
IBBI Registration No: IBBI/IPA-002/IP-N00130/2017-18/10546

NATIONAL FERTILIZERS LIMITED
(A Govt. of India Undertaking)
CIN: L74899DL1974GOI007417
Registered Office: Scope Complex, Core -III, 7, Institutional Area, Lodhi Road, New Delhi 110003 Website: www.nationalfertilizers.com, Email ID: investor@nfl.co.in, Telephone: 011-24360066, 24361252

Notice to Shareholders
FOR TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

This Notice is published pursuant to the provisions of Section 124(6) of the Companies Act, 2013 and Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended from time to time.

The Rules, inter alia, contain provisions for transfer of all shares in respect of which dividend has remained unpaid or unclaimed by the shareholders for seven consecutive years or more to the Demat account of IEPF Authority.

In this regard, the Final Dividend declared for the financial year 2018-19, which remained unclaimed or unpaid for a period of seven consecutive years will be credited to the IEPF on or after October 24, 2026 but not later than November 23, 2026. The corresponding shares on which dividends were unclaimed or unpaid for seven consecutive years will also be transferred as per the procedure set out in the Rules.

In compliance with the rules, Individual notices have also been sent to all the concerned shareholders whose shares are liable to be transferred to IEPF as per the aforesaid rules, the full details of such shareholders including their names, folio nos. or DP ID/ Client ID is also made available on the Company's Website at **www.nationalfertilizers.com.**

In this connection, please note the following:

1) In case you hold shares in physical form: Duplicate share certificate (s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you will stand automatically cancelled.

2) In case you hold shares in electronic form: Your demat account will be debited for the shares liable for transfer to the IEPF.

In the event valid claim is not received on or before October 15, 2026, the Company will proceed to transfer the liable dividend and Equity shares in favour of IEPF authority without any further notice. Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholders can claim the shares and dividend from IEPF authority by making an application in the prescribed Form IEPF-5 online and sending the physical copy of the requisite documents enumerated in the Form IEPF-5, to the Company Secretary of the Company.

For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agent M/s. MAS Services Limited at **investor@masserv.com.**

Place: New Delhi
Date: 22.07.2026

For National Fertilizers Limited,
Sd/-
(Ashok Jha)
Company Secretary

LG

LG ELECTRONICS INDIA LIMITED
CIN: L32107DL1997PLC220109
Regd. Office: A 24/6, Mohan Cooperative Industrial Estate, Mathura Road, New Delhi 110 044
E-mail: cgc.india@lge.com, Website: www.lg.com/in/
Tel. No.: +91 120 651 6700

29th AGM OF LG ELECTRONICS INDIA LIMITED TO BE HELD

THROUGH VC (VIDEO CONFERENCING)/OAVM (OTHER AUDIO VISUAL MEANS)

1. Notice is hereby given that the 29th AGM (Annual General Meeting) of the Company is scheduled to be held on Friday, August 21,2026 at 11:00 A.M., Indian Standard Time (IST), through VC (Video Conferencing)/ OAVM (Other Audio Visual Means) in compliance with applicable provisions of the Companies Act, 2013 read with General Circular Nos. 14/2020, 17/2020, 20/2020, 02/2021, 19/2021, 21/2021, 03/2022, 10/2022, 11/2022, 09/2023, 09/2024 and 03/2025 and relevant circulars issued by the Ministry of Corporate Affairs (MCA), Government of India and the Securities and Exchange Board of India (SEBI) permitting the holding of AGM through VC or OAVM, without the physical presence of the Members at a common venue, to transact the Ordinary and Special businesses as set out in the Notice.
2. In compliance with the above circulars, Notice of the AGM along with the Annual Report for the Financial Year 2025-2026 will be electronically dispatched to all the shareholders whose email addresses are registered/ available with the Company/ Depository Participants or RTA. For all those shareholders who have not registered, a letter providing the web-link, including the exact path, where complete details of the Annual Report are available will also be sent to their address registered with the Company or as available from the data downloaded from the depositories. However, the Shareholders of the Company may request physical copy of the Notice and Annual Report from the Company by sending a request at cgc.india@lge.com in case they wish to obtain the same.
3. The Notice of the AGM and the Annual Report will also be available on the Company's website www.lg.com/in, the websites of the stock exchanges i.e., National Stock Exchange of India Limited at www.nseindia.com and BSE Limited at www.bseindia.com and on the website of the NSDL (agency for providing the Remote e-Voting facility) at https://www.evoting.nsdl.com

Manner of registering/updating email address:

Dematerialised Holding	Register/update the details in the demat account, as per the process advised by your Depository Participant (DP)
Physical Holding	Register/update the details in the prescribed form ISR-1 along with other relevant forms and supporting documents with RTA of the Company at Kfin Technologies Limited, Unit: LG Electronics India Limited, 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada Kurla (West), Mumbai, Maharastra-400070 or by email at Einward.ris@kfintech.com. Member may download the prescribed form from RTA website at https://ris.Kfintech.com/clientservices/isc/isrforms.aspx

4. Shareholders will have an opportunity to cast their vote remotely on the businesses as set out in the Notice of AGM through electronic voting system. The manner of voting remotely for shareholders holding shares in dematerialized mode, physical mode and for shareholders who have not registered their email addresses will be available in the Notice of AGM.
5. The Notice of 29th AGM will be sent to the shareholders in accordance with the applicable laws on their email addresses shortly.

For LG Electronics India Limited
Sd/-
Anuj Goyal
Company Secretary
Noida, July 21, 2026

फार्म ए
सार्वजनिक उद्घोषणा

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियम, 2017 का विनियम 14)

NAMS केमिकल्स प्राईवेट लिमिटेड के स्टेकहोल्डरों के ध्यानार्थ

1.	कॉर्पोरेट व्यक्ति का नाम	NAMS केमिकल्स प्राईवेट लिमिटेड
2.	कॉर्पोरेट व्यक्ति की स्थापना तिथि	30.04.1992
3.	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट व्यक्ति पंजीकृत है	कंपनियों के रजिस्ट्रार दिल्ली–II
4.	कॉर्पोरेट पहचान संख्या	U74899DL1992PTC048573
5.	कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय और प्रधान कार्यालय का पता (यदि कोई हो)	1308, बैस्ट स्काई टॉवर, एफ–5 नेताजी सुभाष स्थान, पीतमपुरा, दिल्ली–110034, इंडिया
6.	कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ तिथि	18.07.2026
7.	परिसमापक का नाम, पता, ई–मेल पता, टेलीफोन नम्बर एवं पंजीकरण संख्या	ज्ञानेश्वर सहाय ओएस–2, दूसरा फ्लोर, द नेक्स्ट डोर, सेक्टर–76, फरीदाबाद, हरियाणा–121004 ईमेल : gyaneshwar.sahai@gmail.com मोबाइल नं. : 9953541408 आईबीबीआई पंजीकरण संख्या : IBBI/IPA-002/IP-N00130/2017-18/10546
8.	दावे के प्रस्तुत करने की अंतिम तिथि	17.08.2026

सूचित किया जाता है कि NAMS केमिकल्स प्राईवेट लिमिटेड ने 18.07.2026 को स्वैच्छिक परिसमापन प्रारंभ किया है।

NAMS केमिकल्स प्राईवेट लिमिटेड के स्टेकहोल्डरों को एतद्द्वारा मद 7 में वर्णित पते पर परिसमापक के पास 17.08.2026 को या उससे पूर्व अपने दावों के प्रमाण जमा करने के लिए आमंत्रित किया जाता है।

वित्तीय लेनदारों को केवल इलेक्ट्रॉनिक पद्धति के माध्यम से अपना दावा जमा करना होगा। अन्य सभी स्टेकहोल्डर व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक पद्धति से अपने दावों के प्रमाण जमा कर सकते हैं।

दावों के झूठे या मिथ्या प्रमाण जमा करने पर दण्डित किया जायेगा।

हस्ता/–
तिथि : 20.07.2026 ज्ञानेश्वर सहाय
स्थान : फरीदाबाद आईबीबीआई पंजीकरण संख्या : IBBI/IPA-002/IP-N00130/2017-18/10546

संस्कृति मंत्रालय
भारत सरकार

समसामयिक अध्ययन केन्द्र
प्रधानमंत्री संग्रहालय एवं पुस्तकालय
द्वारा आयोजित
वार्ता
फ्रॉम 'प्रिमिटिव रिबेल' टू 'आदिबासी' : मॉडर्न एसोसिएशनल पॉलिटिक्स एंड द कंस्ट्रक्शन ऑफ बिरसा मुंडा (1895–1940)
में
आप सादर आमंत्रित हैं।
वक्ता:
डॉ. सागर तिवारी
फेलो, प्रधानमंत्री संग्रहालय एवं पुस्तकालय
दिनांक : 23 जुलाई 2026, समय अपराह्न 3.00 बजे
स्थल :
संगोष्ठी कक्ष,
प्रधानमंत्री संग्रहालय एवं पुस्तकालय
तीन मूर्ति भवन, नई दिल्ली

सभी का स्वागत है।
आमंत्रण प्राप्त करने के लिए हमें ईमेल करें: **ccs2nmml@gmail.com**
CBC 09142/11/0018/2627

बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
भारत सरकार का उद्यम
एक परिवार एक बैंक

देहरादून आंचलिक कार्यालय,
1072, आशीर्वाद टॉवर, दूसरी मंजिल, बल्लुपुर रोड,
सुंदर विहार, चकराता रोड, देहरादून-248001
प्रधान कार्यालय : 1501, शिवाजीनगर, पुणे-5

धारा 13 (2) वित्तीय आस्तियों का प्रतिभूतिकरण तथा पुर्ननिर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अन्तर्गत नोटिस

बैंक ऑफ महाराष्ट्र द्वारा निम्न सम्पत्ति को साम्यिक बंधक रखते हुये ऋण प्रदान किया गया। **ऋणी / सह–ऋणी / गारंटर**, नियम एवं शर्तों के अनुसार ऋण की अदायगी करने में असफल रहे फलस्वरूप भारतीय रिजर्व बैंक के दिशानिर्देशों के अनुसार ऋण खाता एनपीए की श्रेणी में वर्गीकृत हो गया। प्राधिकृत अधिकारी द्वारा बैंक देयों की वसूली हेतु सरफेसी के अन्तर्गत माँग नोटिस जारी किया गया एवं रजिस्टर्ड पोस्ट / स्पीड पोस्ट के माध्यम से उधारकर्ता / गारंटर को भेजा गया। दिये गये पते पे डाक न मिलने के कारण उक्त मांग नोटिस प्रकाशित किया जा रहा है। **ऋणी / सह–ऋणी / गारंटर** को सूचित किया जाता है कि इस माँग नोटिस के प्रकाशन के 60 दिनों के अन्दर बैंक के समस्त देयों (ब्याज, वसूली व्यय एवं प्रभार आदि) को भुगतान करें अन्यथा समस्त देयों की वसूली हेतु **बैंक ऑफ महाराष्ट** सरफेसी अधिनियम की धारा 13(4) के अन्तर्गत उपरोक्त वर्णित सम्पत्ति की कब्जा एवं नीलामी प्रक्रिया प्रारम्भ करेगा। इसके अलावा, उक्त अधिनियम 13(13) के माध्यम से बिक्री / पट्टे या अन्यथा सुरक्षित परिसंपत्तियों को स्थानांतरित करना निषेध होगा। **''उधारकर्ता(ओं) का ध्यान प्रतिभूत आस्तियों के मोचन के लिए उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप धारा (8) के उपबंधों की ओर आकृष्ट किया जाता है।''**

क्र. सं.	शाखा / ऋणी / गारन्टर के नाम	चल / अचल बंधक सम्पत्ति का विवरण	मांग नोटिस के अनुसार बकाया राशि	मांग नोटिस की तिथि	एनपीए की दिनांक
1.	**शाखा: रूड़की** **ऋणी** :– श्री नवीन कुमार पुत्र श्री विष्णु प्रसाद, **पता–1.** वार्ड नंबर 1, मुनि की रेती, ऋषिकेश, जिला–टिहरी गढ़वाल उत्तराखंड–249137, **पता–2.** 35, विश्वनाथ मंदिर वरदाकक्षी, मुनिकीरेती, तपोवन, ऋषिकेश, जिला टिहरी गढ़वाल उत्तराखंड–249137, **सह–ऋणी:** श्रीमती बिमला पत्नी श्री नवीन कुमार, (कानूनी उत्तराधिकारियों के माध्यम से मृत), **पता–1.** निवासी वार्ड नंबर 1, मुनिकीरेती, ऋषिकेश, जिला टिहरी गढ़वाल, उत्तराखंड–249137, **पता–2.** 35, विश्वनाथ मंदिर वरदाकक्षी, मुनिकीरेती, तपोवन, ऋषिकेश, जिला टिहरी गढ़वाल उत्तराखंड–249137।	बंधक सम्पत्ति जिसके भूमि का क्षेत्रफल 240.52 वर्ग मीटर यानी 2588 वर्ग फीट, (कवर्ड एरिया: ग्राउंड फ्लोर पर 1125 वर्ग फीट, पहली मंजिल पर, 2150 वर्ग फीट और दूसरी मंजिल पर 1056 वर्ग फीट, यानी कुल कवर्ड एरिया 4331 वर्ग फीट या 402.51 वर्ग मीटर है। यह प्रॉपर्टी वार्ड नंबर 1, नगर पालिका परिषद ढलवाला, मौजा मुनिकीरेती (खरसरोत), तहसील नरेंद्र नगर, जिला टिहरी गढ़वाल, उत्तराखंड में स्थित है। जो श्रीमती बिमला आर्य पत्नी श्री नवीन आर्य के नाम पर है, गिफ्ट डीड के अनुसार बही नंबर 1, पंजीकरण संख्या 1041, वर्ष 2019 में पंजीकृत है। **सीमाएँ:– उत्तर–** सिविल / वन विभाग की भूमि, **पूर्व–** श्री मुकेश आर्य की सम्पत्ति, **पश्चिम–** श्रीमती बसंती की सम्पत्ति, **दक्षिण–** 10.0 फीट चौड़ी सड़क। **CERSAI Asset ID: 200060465697**	**रू0 38,92,944/-** दिनांक 10.07.2026 से खाते में तय दर पर ब्याज, 2% की दर से ब्याज और खातों से जुड़े अन्य शुल्क / खर्च।	**10.07.2026** **ऋण का प्रकार एवं खाता संख्या** 1. हाऊसिंग लोन, खाता संख्या– 60410377441	**07.07.2026**

दिनांक : 10.07.2026 प्राधिकृत अधिकारी, बैंक ऑफ महाराष्ट्र

जुबिलेंट फूडवर्क्स लिमिटेड

JUBILANT FoodWorks

सीआईएन: L74899UP1995PLC043677
पंजीकृत कार्यालय: प्लॉट 1ए, सैक्टर 16ए, नोएडा–201301, उत्तर प्रदेश
कॉरपोरेट कार्यालय: 15वां तल, टॉवर इ, स्काईमार्क वन, प्लॉट नं. एच–10/ए, सैक्टर 98, नोएडा–201301, उत्तर प्रदेश
फोन: +91-120-6927500; +91-120-6935400
वैबसाइट: www.jubilantfoodworks.com, **ईमेल:** investor@jublfood.com

शेयरधारकों को सूचना

इक्विटी शेयर, निवेशक शिक्षा और संरक्षण निधि ("आईईपीएफ") प्राधिकरण को अंतरित करने के संबंध में

कम्पनी अधिनियम, 2013 ("अधिनियम") की धारा 124 (5) के निबन्धनों में, कम्पनी के अदत्त लाभांश खाते में अंतरित की गई कोई भी राशि, जो ऐसे अंतरण की तिथि से सात (7) वर्षों की अवधि हेतु अदत्त या अदावित रहती है, अधिनियम की धारा 125 के तहत केंद्र सरकार द्वारा स्थापित एक फंड जिसे आईईपीएफ में स्थानांतरित किया जाएगा, जो इसके अलावा, समय–समय निवेशक शिक्षा और संरक्षण निधि प्राधिकरण (लेखांकन, लेखापरीक्षण, अंतरण और प्रतिदाय) नियमावली, 2016 ("आईईपीएफ नियमावली") के साथ पठित अधिनियम की धारा 124 (6) के प्रावधानों के अनुसरण में, कम्पनी को ऐसे शेयर भी, आईईपीएफ अथॉरिटी के डीमैट खाते में अंतरित करने होंगे, जिनके संबंध में लाभांश सात (7) लगातार वर्षों या अधिक हेतु अदत्त या अदावित रहता है।

व्यक्तिगत संचार उन सभी शेयरधारकों के पंजीकृत पते पर भेज दिया गया है जिनके लाभांश लगातार सात वर्षों से यानी वित्त वर्ष 2018–19 से आज तक अदावित हैं और जिनके शेयर आईईपीएफ नियमों के तहत आईईपीएफ प्राधिकरण को हस्तांतरित किए जाने के लिए उत्तरदायी हैं। ऐसे शेयरधारकों का विवरण कंपनी की वैबसाइट https://www.jubilantfoodworks.com/unclaimed-dividend-and-shares-liable-to-be-transferred-to-iepf पर डाला गया है।

शेयरधारकों से अनुरोध है कि वे वित्त वर्ष 2018–19 और उसके बाद के अदावी लाभांश का दावा करने के लिए कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट यानी एमयूएफजी इनटाइम इंडिया प्राइवेट लिमिटेड (पूर्व में लिंक इनटाइम इंडिया प्राइवेट लिमिटेड) को उपयुक्त संचार के अनुसार आवश्यक दस्तावेज अग्रेषित करें। यदि **22 अक्टूबर, 2026** तक लाभांश का दावा नहीं किया जाता है, तो कंपनी द्वारा अदावी लाभांश को अंतर्निहित शेयरों के साथ आईईपीएफ प्राधिकरण को, आईईपीएफ नियमावली के तहत दी गई विधि में, आगे और कोई सूचना दिए बिना, अंतरित कर दिए जाएंगे। कृपया ध्यान दें कि आईईपीएफ में स्थानांतरित किए गए शेयरों के संबंध में कंपनी के खिलाफ कोई दावा मान्य नहीं होगा।

कृपया ध्यान दें कि दावा न किए गए लाभांश और ऐसे शेयरों पर होने वाले सभी लाभों सहित अंतर्निहित शेयर, यदि कोई हो, को एक बार आईईपीएफ में स्थानांतरित करने के बाद www.iepf.gov.in की वैबसाइट पर निर्धारित प्रक्रिया का पालन करने के बाद केवल आईईपीएफ प्राधिकरण से वापस का दावा किया जा सकता है।

उपरोक्त के संबंध में किसी भी प्रश्न के लिए, शेयरधारक कंपनी से investor@jublfood.com पर या आरटीए से नोबल हाइट्स, प्रथम तल, प्लॉट एनएच–2, सी–1 ब्लॉक, एलएससी, सावित्री मार्केट के निकट, जनकपुरी, नई दिल्ली – 110058, दूरभाष : +91–1149411000, ई–मेल : investor.helpdesk@in.mpms.mufg.com, वैबसाइट : www.in.mpms.mufg.com पर संपर्क कर सकते हैं।

वास्ते **जुबिलेंट फूडवर्क्स लिमिटेड**
हस्ता./–
दिनांक: 21.07.2026 (मोना अग्रवाल)
स्थान: नोएडा कम्पनी सचिव

सनटेक इंफ्रा सॉल्यूशंस लिमिटेड

(पूर्व में सनटेक इंफ्रा सॉल्यूशंस प्राइवेट लिमिटेड के नाम से विदित)
CIN: U42900DL2009PLC189765

पंजी. कार्यालय: ... ई-मेल आईडी: info@suntechinfra.com,
वेबसाइट: https://suntechinfra.com

निदेशक मंडल के लिए और उनकी ओर से
सनटेक इंफ्रा सॉल्यूशंस लिमिटेड
हस्ता./–
गौरव गुप्ता
प्रबंध निदेशक
दिनांक: 21.07.2026 DIN: 00548898
स्थान: नई दिल्ली

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INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("**BSE**") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("**NSE**", AND TOGETHER WITH BSE, THE "**STOCK EXCHANGES**") IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("**SEBI ICDR REGULATIONS**").

PUBLIC ANNOUNCEMENT

YOGIJI DIGI
अनंत अविरत | Perpetual Innovation

(Please scan this QR Code to view the DRHP and the Draft Abridged Prospectus)

YOGIJI DIGI LIMITED

(FORMERLY KNOWN AS YOGIJI DIGI PRIVATE LIMITED)

Our Company was originally incorporated on September 27, 1993 as 'Digi Drives Private Limited', as a private limited company under the provisions of the Companies Act, 1956 pursuant to a certificate of incorporation issued by the additional registrar of companies, Delhi and Haryana at New Delhi. Our Company changed its name to 'Yogiji Digi Private Limited' pursuant to a resolution passed by our Board on September 30, 2022 and a special resolution passed by our Shareholders on October 7, 2022. A fresh certificate of incorporation dated October 27, 2022, was accordingly issued by the registrar of companies, Delhi and Haryana at New Delhi. The name change was consistent with our Company's activities. Subsequently, our Company was converted from a private limited company to a public limited company as approved by a resolution of our Board dated December 30, 2024 and a special resolution of our Shareholders dated January 7, 2025 and a fresh certificate of incorporation dated March 13, 2025, consequent to such conversion, was issued by the registrar of companies, central processing centre and the name of our Company was changed from 'Yogiji Digi Private Limited' to 'Yogiji Digi Limited'. For details of changes in the registered office of our Company, see "***History and Certain Corporate Matters***" on page 344.

Registered and Corporate Office: Plot No. - 148, Sector - 58, Faridabad - 121 004, Haryana, India
Contact Person: Sonam Gosain, Company Secretary and Compliance Officer, **Tel:**+ 91-129 4154803; **E-mail:** complianceofficer@ydgroup.com
Website: www.ydgroup.com, **Corporate Identity Number:** U74899HR1993PLC032121

THE PROMOTERS OF OUR COMPANY: NAVNEET SINGH, SAMEER BANSAL AND SATISH KUMAR TRIPATHI

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH (THE "EQUITY SHARES") OF YOGIJI DIGI LIMITED (FORMERLY KNOWN AS YOGIJI DIGI PRIVATE LIMITED) (OUR "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION (THE "OFFER"). THE OFFER COMPRISES A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH BY OUR COMPANY AGGREGATING UP TO ₹2,700.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 7,171,290 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹[●] MILLION (THE "OFFER FOR SALE"), COMPRISING UP TO 261,870 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹[●] MILLION BY NAVNEET SINGH, UP TO 332,430 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹[●] MILLION BY SAMEER BANSAL, UP TO 283,500 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGREGATING UP TO ₹[●] MILLION BY SATISH KUMAR TRIPATHI (COLLECTIVELY REFERRED TO AS "PROMOTER SELLING SHAREHOLDERS"), UP TO 305,130 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹[●] MILLION BY NAVNEET GILL (HUF), UP TO 518,070 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹[●] MILLION BY SAMIR BANSAL HUF, (COLLECTIVELY REFERRED TO AS "PROMOTER GROUP SELLING SHAREHOLDERS") UP TO 4,336,290 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGREGATING UP TO ₹[●] MILLION BY S GUPTA FAMILY ENTERPRISES PRIVATE LIMITED (FORMERLY KNOWN AS S GUPTA FAMILY INVESTMENTS PRIVATE LIMITED), UP TO 567,000 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹[●] MILLION BY COINMEN SPECIAL OPPORTUNITIES FUND, UP TO 378,000 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹[●] MILLION BY ANUBHAV GUPTA INVESTMENTS, UP TO 189,000 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹[●] MILLION BY ANUBHAV GUPTA VENTURES (COLLECTIVELY REFERRED TO AS "OTHER SELLING SHAREHOLDERS". THE OTHER SELLING SHAREHOLDERS, PROMOTER GROUP SELLING SHAREHOLDERS AND THE PROMOTER SELLING SHAREHOLDERS, SHALL BE COLLECTIVELY REFERRED TO AS "SELLING SHAREHOLDERS"). THE OFFER SHALL CONSTITUTE [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, MAY CONSIDER AN ISSUE OF SPECIFIED SECURITIES, AS MAY BE PERMITTED UNDER APPLICABLE LAW, AT ITS DISCRETION, AGGREGATING UP TO ₹390.00 MILLION ("PRE-IPO PLACEMENT"), PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. OUR COMPANY SHALL REPORT ANY PRE-IPO PLACEMENT TO THE STOCK EXCHANGES, WITHIN 24 HOURS OF SUCH PRE-IPO PLACEMENT (IN PART OR IN ENTIRETY), IN ACCORDANCE WITH REGULATION 54 OF THE SEBI ICDR REGULATIONS. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARES IS ₹10 EACH AND THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT SIZE WILL BE DETERMINED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS, AND WILL BE ADVERTISED IN ALL EDITIONS OF [●], (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, ALONG WITH ONE ADDITIONAL HINDI NEWSPAPER EDITION OF [●], ALSO BEING THE REGIONAL LANGUAGE OF HARYANA WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED) AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE STOCK EXCHANGES FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision of the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to the Self-Certified Syndicate Banks ("**SCSBs**") and other Designated Intermediaries and the Sponsor Banks, as applicable.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended (the "**SCRR**") read with Regulation 31 of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended (the "**SEBI ICDR Regulations**") and in compliance with Regulation 6(1) of SEBI ICDR Regulations, wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**", and such portion, the "**QIB Portion**"), provided that our Company may, in consultation with the BRLMs, allocate up to 60% of the Net QIB Portion to Anchor Investors on a discretionary basis, in accordance with SEBI ICDR Regulations (the "**Anchor Investor Portion**"), of which 40% shall be reserved in the following manner (i) 33.33% of the Anchor Investor Portion shall be reserved for domestic Mutual Funds; and (ii) 6.67% of the Anchor Investor Portion shall be reserved for Life Insurance Companies and Pension Funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds, as applicable, at or above the price at which Equity Shares will be allocated to Anchor Investors ("**Anchor Investor Allocation Price**"). Any under-subscription in the Life Insurance Companies and Pension Funds category specified in (ii) above may be allocated to domestic Mutual Funds, in accordance with SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the remaining QIB Portion (other than Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from the Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Offer shall be available for allocation to Non-Institutional Bidders in accordance with SEBI ICDR Regulations to Non-Institutional Bidders, out of which (a) one-third of such portion shall be reserved for Bidders with application size of more than ₹0.20 million and up to ₹1.00 million; and (b) two-thirds of such portion shall be reserved for Bidders with application size of more than ₹1.00 million provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in the other sub-category of Non-Institutional Bidders; and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All Bidders (except Anchor Investors) are mandatorily required to utilize the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders using the UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the SCSBs or by the Sponsor Banks under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For further details, see "***Offer Procedure***" on page 527.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated July 20, 2026 with the Securities and Exchange Board of India ("**SEBI**") and the Stock Exchanges dated July 20, 2026. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI has been made available to the public for comments, if any, for a period of at least 21 days from the date of publication of public announcement by hosting it along with the Draft Abridged Prospectus on the website of the Company at www.ydgroup.com, website of the SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE and NSE at www.bseindia.com and www.nseindia.com, respectively and the websites of the BRLMs, i.e., Emkay Global Financial Services Limited and Systematix Corporate Services Limited at www.emkayglobal.com and www.systematixgroup.in, respectively. Our Company hereby invites the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of their comments to SEBI, the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned below in relation to the Offer. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs in relation to the offer at their respective addresses mentioned below on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement in accordance with Regulation 26(2) of SEBI ICDR Regulations.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares of face value of ₹10 each in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "***Risk Factors***" on page 29.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the red herring prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on the mainboard of BSE and NSE.

For details of the share capital, capital structure of our Company, the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, please see the section "***Capital Structure***" on page 103. The liability of members of our Company is limited by shares. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section "***History and Certain Corporate Matters***" on page 344.

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE OFFER
Emkay — Your success is our success	SYSTEMATIX GROUP — Investments Re-defined	
EMKAY GLOBAL FINANCIAL SERVICES LIMITED 7th Floor, The Ruby, Senapati Bapat Marg, Dadar (West), Mumbai - 400028, Maharashtra, India **Tel:** +91 22 66121212 **Email:** ydl.ipo@emkayglobal.com **Investor grievance email:** ibg@emkayglobal.com **Website:** www.emkayglobal.com **Contact Person:** Deepak Yadav / Heena Sharma **SEBI Registration no.:** INM000011229	**SYSTEMATIX CORPORATE SERVICES LIMITED** The Capital, A-Wing, No. 603- 606, 6th Floor, Plot No. C-70, G-Block, Bandra Kurla Complex, Bandra - (East), Mumbai - 400 051, Maharashtra, India **Tel:** + 91 22 6704 8000 **E-mail:** yogiji.ipo@systematixgroup.in **Investor Grievance e-mail:** investor@systematixgroup.in **Website:** www.systematixgroup.in **Contact Person:** Kuldeep Singh/ Harsha Panjwani **SEBI Registration no.:** INM000004224	**BIGSHARE SERVICES PRIVATE LIMITED** S-62, 6th floor, Pinnacle Business Park, next to Ahura Centre, Andheri East, Mumbai - 400 093, Maharashtra, India **Tel:** +91 22 6263 8200 **E-mail:** ipo@bigshareonline.com **Investor grievance e-mail:** investor@bigshareonline.com **Website:** www.bigshareonline.com **Contact Person:** Babu Raphael C **SEBI registration no.:** INR000001385

COMPANY SECRETARY AND COMPLIANCE OFFICER

Sonam Gosain, Company Secretary and Compliance Officer | Yogiji Digi Private Limited, Plot No.-148, Sector-58, Faridabad - 121 004, Haryana, India, **Tel.:**+ 91-129 4154803; **E-mail:** complianceofficer@ydgroup.com; **Website:** www.ydgroup.com

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **Yogiji Digi Limited**
On behalf of the Board of Directors
Sd/-
Sonam Gosain
Company Secretary and Compliance Officer

Place: Haryana
Date: July 21, 2026

Yogiji Digi Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP dated July 20, 2026 with SEBI and the Stock Exchanges on July 20, 2026. The DRHP and Draft Abridged Prospectus is available on the website of the Company at www.ydgroup.com, SEBI at www.sebi.gov.in, as well as on the websites of the BRLMs, i.e., Emkay Global Financial Services Limited and Systematix Corporate Services Limited at www.emkayglobal.com and www.systematixgroup.in, respectively and the websites of National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com, respectively. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "***Risk Factors***" on page 29. Investors should rely on their own examination of our Company and the Offer, including the risks involved, before making any investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction, including India. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act")or any state securities laws in the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in 'offshore transactions' as defined in, and in reliance on, Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made.

Adfactors